

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 49/MP/2026

Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 3(12)(c) and Regulation 36(2)(d) of the CERC (Terms and Conditions of Tariff) Regulations, 2024, seeking exercise of regulatory powers to allow recovery of financial impact arising from implementation of the judgment dated 12.11.2024 passed by the Hon'ble Punjab and Haryana High Court in CWP No. 19546 of 2013 and CWP No. 31576 of 2019, directing removal of pay anomalies for executives in Grades E-1 to E-2A with effect from 1.1.1997.

Petitioner : NHPC

Respondent : PSPCL and 26 others

Date of Hearing : **15.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri. Venkatesh, Advocate, NHPC
Shri Aashwyn Singh, Advocate, NHPC
Shri Jatin Katiyar, Advocate, NHPC
Shri Adarsh Tripathi, Advocate, BRPL and BYPL
Shri Ajitesh Garg, Advocate, BRPL and BYPL

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that only two out of the twenty-seven Respondents have filed their replies to the Petition. The learned counsel for Respondents, BRPL and BYPL, submitted that they have filed their replies to the Petition.
3. The Commission, after hearing the parties, granted a final opportunity to the Respondents to file their replies on or before **7.10.2026**, after serving a copy on the Petitioner, who may file its rejoinder(s), if any, by **27.10.2026**.
4. The Petition shall be listed for hearing on **3.11.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

